

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 14**

**C.P. (IB)/42(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES:    **MDB CHEMICALS (INDIA) PRIVATE  
LIMITED V/s CATASYNTH SPECIALITY  
CHEMICALS PRIVATE LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/42(MB)2024**

- 1) Ms. Damini Thaker, Ld. Counsel for the Operational Creditor and Mr. Aditya Krishnan, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Operational Creditor seeks another Two weeks' time to file and place on record Affidavit in Rejoinder. Time is allowed. Affidavit in Rejoinder be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

3) Stand over to 25.04.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare